## GOVERNMENT OF INDIA DRINKING WATER AND SANITATION LOK SABHA

UNSTARRED QUESTION NO:4596 ANSWERED ON:20.12.2012 TARGET UNDER VARIOUS SCHEMES

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## Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of financial allocation made, amount utilised and achievements made as well as number of beneficiaries covered under National Rural Drinking Water Programme (NRDWP) and Nirmal Bharat Abhiyan (NBA), State-wise including Karnataka during the said period;
- (b) the details of funds remained unspent under NRDWP and NBA during each of the last three years and the current year and the extent to which the various projects delayed and the cost overrun;
- (c) whether the Government has taken any action against the defaulter States;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) the steps taken to check recurrence of such violation by various States in future; and
- (f) the amount spent till date to install toilets in the households of village habitations in the country during the said period?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF DRINKING WATER & SANITATION (SHRI BHARATSINH SOLANKI)

(a): The financial allocations made, funds released and expenditure made by the States, including Karnataka, under the National Rural Drinking Water Programme (NRDWP) during the last three years and the current year, as reported by the States on the online Integrated Management Information System (IMIS) of the Ministry, as on 16.12.2012, is at Annexure I. The physical progress achieved under the NRDWP is monitored in terms of coverage of rural habitations. The number of rural habitations targeted and covered with drinking water supply by the States, including Karnataka, in the last three years and the current year, as on 16.12.2012, is at Annexure II.

Since NBA is demand driven programme, no State-wise allocations are made. However, State-wise funds released under NBA and achievements in construction of individual household latrines and beneficiaries covered, including in Karnataka, during the last three years and the current year is at Annexure-III.

- (b): The details of funds remaining unspent under the NRDWP, at the end of the financial year, forming the opening balance for the subsequent year during each of the last three years is at Annexure I. The reasons for non utilization of funds include delays in procurement processes, taking up multi-village schemes that require 2-3 years for completion, imposition of model code of conduct due to declaration of elections, time taken for preparatory activities, delayed release of funds to implementing agencies. This in some cases might have led to time and cost overruns. The details of unspent balances under NBA during the last three years is at Annexure IV.
- (c)&(d): Under the National Rural Drinking Water Programme (NRDWP), 10% of the funds released in a year can be carried forward to the next year as permissible opening balance. To ensure that States utilise the available unspent balance in time, the release of 1st installment of funds in a year has been withheld till the States achieve progress in utilizing the same. The yearwise details of the States and the amount withheld due to existence of excess Closing balances at the end of the previous year, is at Annexure V.
- (e): The Ministry monitors the progress of implementation of NRDWP and NBA through the online IMIS. The Ministry monitors the proper utilization of funds by reviewing the programme periodically by conducting Conferences of the State Secretaries in charge of rural water supply and sanitation, regional review meetings, video conferencing etc. Senior officers, Technical officers of the Ministry visit the States to see the progress of implementation of the programme. Further State Governments are required to prepare Annual Action Plans to implement schemes, and activities under the NRDWP to cover partially covered and quality affected habitations on priority and also mark the targeted habitations in the online Integrated Management Information System (IMIS) and under NBA to cover balance households, schools and anganwadis with toilets. The expenditure under the programmes is also audited by the Comptroller and Auditor General of India (C&AG).Periodic impact assessment studies of the programmes are also done. As regards NBA, guidelines have been revised by stipulating a maximum of 10% opening balance applicable from the next year w.e.f. 1-4-2013.

(f) The details of Central releases under NBA including for construction of households toilets during the last three years and current year is at Annexure –VI.